

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

42. C.P. (IB) -27/(MB)/2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 18.06.2024**

**NAME OF THE PARTIES:- Indian Bank Filed Through RP Anil Drolia**  
**V/s**  
**Anjali Thombare Personal Guarantor of Signet**  
**Products Private Limited**

**Section: 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Raina Birla appeared for the Petitioner through VC. Though, Ms. Pooja has been present for the Personal Guarantor through VC but did not mark her appearance in the chat box. Perusal of the record reveals that no reply/objection has been filed on behalf of the Personal Guarantor. Last and final opportunity is granted to the Personal Guarantor to file his reply/objection, if any, against the report of the RP within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing, failing which right to file reply/objection shall stand forfeited. List this matter on **14.08.2024**.

Sd/-  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

Sd/-  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**